

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT – 1**

ITEM No.105  
**C.P.(IB)/217(AHM)2022**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Kadvani Forge Ltd

.....Applicant

V/s

Bhalara Cotton Pvt Ltd

.....Respondent

**Order delivered on: 08/11/2023**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Sumit Parikh, Adv.

For the Respondent :

**ORDER**

Learned Counsel for the applicant has not complied with the previous order. Hence, he seeks more accommodation to comply with the previous order. Let the order be complied, within two weeks.

Re-list on 20.12.2023.

-sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**